

## LOK SABHA DEBATES

### LOK SABHA

Friday, November 21, 1997/Kartika 30, 1919 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. DEPUTY SPEAKER in the Chair]

[English]

#### OBITUARY REFERENCE

MR. DEPUTY-SPEAKER : Hon'ble Members, I have to inform the House of the sad demise of one of our former colleagues, Shri Laisram Achaw Singh.

Shri Laisram Achaw Singh was a Member of Second Lok Sabha representing Inner Manipur Parliamentary Constituency of Manipur during 1957-62.

Earlier, he was a Member of the Manipur Legislative Assembly in 1948.

An active social and political worker, Shri Achaw Singh took keen interest in the spread of education. He was founder Principal of the Ananda Singh Academy during 1950-54 and Imphal Night College in 1952. He was also the Principal of the Canchipur Polytechnic, Imphal during 1949-50.

Shri Laisram Achaw Singh passed away on 14th November, 1997 at Dispur, Guwahati, at the age of 77 years.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while as a mark of respect to the deceased.

11.02 hrs.

*The Members then stood in silence for a short while*

(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad) : Sir, Dr. Kalpana Chawla achieved the distinction of becoming an astronaut. We should all congratulate her on this achievement.

[English]

SHRI P.R. DASMUNSI (Howrah) : Sir, the ATR which was placed on the Table yesterday is not a correct ATR

because the Cabinet is composed of DMK also. ... (Interruptions)

MR. DEPUTY SPEAKER : Q.No. 41, Shri Bhakta Charan Das.

... (Interruptions)

MR. DEPUTY SPEAKER : I am on my legs, please sit down.

... (Interruptions)

DR. K.P. RAMALINGAM (Tiruchengode) : Sir, we want the Bofors and Thakkar Commission reports to be placed on the Table of the House. ... (Interruptions)

MR. DEPUTY SPEAKER : Please sit down. Let me have my say. Will you please listen to me? Will you allow me to speak a few words?

... (Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Hon. Members, I am not saying anything new. A few days back Special Session was convened in which certain decisions were taken. It has already been repeated that no Member will raise slogans or create disturbances during Question Hour. Have we forgotten all that in such a short time? I know that it is an extraordinary situation.

[English]

SHRI RAMESH CHENNITHALA (Kottayam) : Sir, it is a very serious issue. ... (Interruptions)

MR. DEPUTY SPEAKER : I will allow you after Question Hour.

... (Interruptions)

SHRI P.R. DASMUNSI : How can the Cabinet in which DMK is sitting decide the ATR? That is very surprising. ... (Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Sharad Pawarji, I request you to exercise some control on your Members.

... (Interruptions)

[English]

MR. DEPUTY SPEAKER : Please take your seats.

... (Interruptions)

MANY HON. MEMBERS : The House should transact no business today.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Please speak one by one.

[English]

DR. K.P. RAMALINGAM : What about Andhra Pradesh? The Andhra people killed Shri Rajiv Gandhi. ...(Interruptions) You come for an open discussion. We will discuss it in the House. We are ready to discuss outside the House also. ...(Interruptions) Your activities are anti-democratic. You are anti-people.

[Translation]

MR. DEPUTY SPEAKER : What impression will it have on those, who are outside the House. Please take your seat.

[English]

The House stands adjourned to meet again at 1100 hours on Monday.

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Revival of Sick Industrial Units

\*41. SHRI BHAKTA CHARAN DAS :  
SHR: SULTAN SALAHUDDIN OWAISI :

Will the MINISTER OF FINANCE be pleased to state:

(a) the number of industrial units wound up by BIFR during the last three years, year-wise and State-wise;

(b) the number of units recommended for revival during the above period, year-wise and State-wise;

(c) the number of proposals pending with BIFR for revival of sick industrial units, State-wise;

(d) the time by which these proposals are likely to be cleared;

(e) whether the Government propose to bring forward a comprehensive policy for revival of sick industrial units; and

(f) if so, the details thereof and the time by which the same is likely to be finalised?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) : A statement is attached.

(d) The cases registered with the Board for Industrial & Financial Reconstruction (BIFR) are dealt in accordance with the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985. The disposal of the cases depends upon the nature of sickness of each case, preparation of rehabilitation schemes with fully tied up financial arrangements and implementation of the revival packages by all concerned agencies.

(e) and (f) The Sick Industrial Companies (Special Provisions) Bill, 1997 has been introduced in the Parliament to replace the existing Sick Industrial Companies (Special Provisions) Act, 1985.

### Statement

#### State-wise Break up of cases as on 31.10.97

State/Union Territory	1994-1995		1995-96		1996-97		
	Winding up recommended to High Court	Revival schemes sanctioned/approved	Winding up recommended to High Court	Revival schemes sanctioned/approved	Winding up recommended to High Court	Revival schemes sanctioned/approved	Cases pending as on 31.10.97
1	2	3	4	5	6	7	8
Andhra Pradesh	11	8	10	13	17	16	40
Assam	0	1	0	0	0	1	3
Bihar	8	1	1	0	2	4	6